

(2023) 06 SEBI CK 0042

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 570, 571, 758 Of 2023, Appeal No. 450 Of 2023

LML Limited

APPELLANT

Vs

Securities And Exchange Board Of India & Anr

RESPONDENT

Date of Decision : 16-06-2023

Acts Referred:

Citation : (2023) 06 SEBI CK 0042

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Ayushi Misra, Pradeep Sancheti, Ravishekhar Pandey, Rasika Ghate, Shefali Shankar, Pesi Modi, Manish Chhangani, Samreen Fatima, Sumit Yadav, Abhay Chauhan

Judgement

1. Two weeks further time is allowed to respondent no. 2 to file their reply. List on June 30, 2023. Delay in filing the reply by respondent no. 1 is condoned. The affidavit is taken on record. Rejoinder, if any, may be filed by the appellant on or before the next date.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.